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SLP(C)No. 17724 OF 2004
ITEM No.45

Court No. 4

SECTION III
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.17724/2004

(From the judgement and order dated 18/09/2003 in WP 2748/02
of The HIGH COURT OF BOMBAY)

M/S. BARON INTERNATIONAL LTD.

Petitioner (s)

VERSUS

UNION OF INDIA

Respondent (s)

(With Appln(s). for urging addl. Grounds and exemption from filing c/c of the impugned Judgment, with prayer for interim relief and office report)

Date : 29/10/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)Mr. G.K. Banerjee, Sr. Adv.
Mr. Saurav Aggarwal, Adv.
Ms. Ruby Singh Ahuja, Adv.

For Respondent (s)Mr. Mohan Parasaran, ASG
Mr. P. Parmeswaran, Adv.
Ms. Anamika Agrawal, Adv.

UPON hearing counsel the Court made the following

O R D E R

In this matter notice was issued limited to the question whether time to deposit the amount of Rs.85 Lac be granted to the petitioners. There is no objection to extension of time. Accordingly, the time to deposit is extended by another six weeks. If the entire amount is deposited within time, the impugned order will stand set aside and the Appeal shall stand restored and the same shall be disposed of on its own merits. If the amount or any part thereof is not deposited within six weeks, this Special Leave Petition shall stand dismissed with no further orders.

(K.K. Chawla)
Court Master

(Vijay Dhawan)
Court Master